

DIVISION BENCH

O-134

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/276(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th JANUARY, 2021, 10:30 A.M

Name of the Company	SHRI KAMAL LUTHRA Vs. SOHAN MINERALS AND MINING COMPANY PRIVATE LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

- | | | |
|----|--------------------------------|--------------------------------|
| 1. | Mr. Jishnu Chowdhury, Advocate |] For the Operational Creditor |
| 2. | Mr. Gautam Bajaj, Advocate |] |
| 3. | Mr. Ritoban Sarkar, Advocate |] |
| 4. | Ms. Afsheen Irani, Advocate |] |
| 5. | Ms. Madhuja Barman, Advocate |] |
| 1. | Mr. Rohit Das, Advocate |] For the Corporate Debtor |
| 2. | Ms. Kishwar Rahman, Advocate |] |

ORDER

1. Mr. Jishnu Chowdhury, Ld. Counsel for the Operational Creditor is present. Mr. Rohit Das, Ld. Counsel for the Corporate Debtor is present.
2. Both sides are hereby directed to complete pleadings by exchanging reply and rejoinder *inter se*, if not already done. Parties are hereby also directed to complete uploading process of all documents in e-filing portal and to ensure the defect free status for hearing on the next date. Notes of argument not exceeding two pages in A-4 size paper with additional sheets of citation may be filed at least 2 days before the next date of hearing fixed.
3. List this matter on 12/04/2021 for final hearing.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**